

(c) whether it is a fact that they were not/and have not been given any alternative accommodation temporary/permanent for their rehabilitation;

(d) if so, the steps taken/being taken in the matter;

(e) whether any compensation is being paid to these plot holders and on what basis;

(f) whether Government have amended the original plan of continuing this R.O.B. road 36 through Laxmi Nagar etc.; and

(g) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) A list of the structures, which were demolished on 9th January, 1979, is enclosed .

(c) Yes, Sir.

(d) Delhi Administration have informed that the persons concerned had put up unauthorised constructions after the area had been notified for acquisition for Road-over-bridge No. 36 and, not being the owners of land, are not entitled to allotment of alternative plots under the 'Scheme for Large Scale Acquisition, Development and Disposal of land in Delhi'.

(e) Compensation for the acquired land will be paid to the rightful owners according to the law.

(f) No, Sir.

(g) In view of (f), question does not arise.

*List of Houses Owners/Tenants coming in the alignment of approaches to ROB-36*

1. Hukam Chand U-60
2. Smt. Satwant Kaur W/o Shri Swroop Singh (U-59)
3. Smt. Bhagwanti W/o Shri Pyare Lal (U-45) (Tenant Sh. Sadhu Ram)

4. (a) Sarbhag Singh S/o Sh. Sardar Bhagat Singh (U-47)

(b) Sh. Padam Singh S/o Sh. Harak Singh (U-43-A)

5 (a) Sh. Ram Pal S/o Sh. Niadre (U-38)

(b) Sh. Sri Chand S/o Sh. Umrao Singh

(c) Sh. Khachendu S/o Sh. Umrao Singh

(d) Sh. Suraj Bhan S/o Sh. Umrao Singh

6. Sh. N. K. Karnakar (WA-126) Tenant (i) Sh. Wilson (ii) Sh. Prem Prakash

7. Smt. Gurdev Kaur W/o Sh. Karankar Singh (WA-125).

8. Sh. R. D. Sharma (WA-129) Tenants (i) Sh. Gorakh (ii) Sh. Lal Singh (iii) Sh. Ram Singh

9. Swaran Singh (WA-122).

#### **Allotment of land/Flats to Members of Parliament in Delhi**

1982. SHRI PRADYUMNA BAL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether previously there was a policy of the Government to allot land to Members of Parliament in Delhi for constructing residential houses;

(b) the reasons for which the Members of Parliament are now not being allotted land but instead are being allotted flats; and

(c) whether Government are thinking now to allot land to Members of Parliament who do not want built up flats and if so, the details of the proposal in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). Yes, Sir, 2 per cent quota in the matter of allotment of plots and 3 per cent quota in the matter of allotment of flats was reserved for the Members of Parlia-

ment. Plots and flats are allotted to them according to the options given by them.

(c) The above concession has since been withdrawn with effect from the 2nd January, 1979. No new applications are now taken.

**M.I.G. Houses Built by D.D.A. in Rajouri Garden, Delhi**

1983. SHRI P. KANNAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the principles underlying allotment of the 132 houses constructed for Middle Income Group by DDA at Sector 8, Rajouri Garden reportedly taken over by Estate Office;

(b) whether it is true that these new acquisitions were not brought to the notice of Government employees;

(c) whether it is also true that ad hoc allotments were made to very junior Government employees; and

(d) the number of houses which have remained unallotted and the procedure proposed for allotment?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c): These flats were categorised as type V and first allotted to over 500 officers who were in the waiting list, according to the dates of priority. Only 6 of these officers accepted the allotment. Thereafter, these flats were allotted to the entitled officers who volunteered for such allotment. However, in the new allotment year, applications were called for from Government officers specifically interested in these flats and allotments were made on the basis of seniority among them.

(d) No house remains un-allotted.

उत्तर प्रदेश में संचार विकास के लिए व्यवस्था

1948. श्री राजेन्द्र कुमार शर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में संचार विकास के लिये छठी योजना में क्या व्यवस्था करने का विचार है और डाक तथा तार और दूर संचार के सन्दर्भ में इसका ब्यौरा क्या है ;

(ख) क्या इस विकास के परिणामस्वरूप उत्तर प्रदेश में तीन किलोमीटर के अन्दर के सभी गांवों में डाक सुविधायें और 5 किलोमीटर के अन्दर दूरसंचार सुविधाएं उपलब्ध हो जाएंगी; और

(ग) यदि नहीं, तो सरकार उत्तर प्रदेश में ऐसी सुविधायें कब तक उपलब्ध करा सकेगी ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखवंश साधु) : (क) संचार विकास योजना देश भर के लिए एक समाकलित योजना है। प्रत्येक राज्यों के लिए अलग-अलग आवंटन नहीं किया गया है। फिर भी, प्रत्येक डाक और दूरसंचार सर्किलों के लिए सभी राज्यों में डाक और दूरसंचार सुविधाओं के संतुलित विकास के लिए वास्तविक मांग के आधार पर वार्षिक बजट में आवंटन किया गया है।

(ख) दूरसंचार : जी नहीं।

**डाक**

(ख) और (ग). विवरण-2 में जिसकी प्रति संलग्न है, सरकार द्वारा निर्धारित नियम एवं शर्तों दी गई हैं जिसके अनुसार डाकघर सुविधा दी जाती है। इन नियमों के अनुसार प्रत्येक वर्ष में सर्किलवार डाकघर खोलने का लक्ष्य निर्धारित किया जाता है। वर्ष 1978-79 के दौरान उत्तर प्रदेश में 750 डाकघर खोलने का लक्ष्य निर्धारित किया गया है।

(ग) दूरसंचार—छठी योजना के दौरान प्रत्येक राज्य में जहां टेलीफोन और तार सुविधा दिए जाने का प्रस्ताव है वह विवरण 1 के विवरण पत्र की नीति के अनुसार है।